

THE MINISTER OF STATE OF THE MINISTRY COAL (SHRIMATI KANTI SINGH): (a) and (b) Yes, Sir. Damodar Valley Corporation have requested Coal India Limited for supply of required quantity of coal for their proposed Maithan Right Bank Thermal Power Project, having capacity of 1000 MW (4 x 250 MW).

(c) The proposal of Damodar Valley Corporation in this regard has been received in the Ministry of Coal in February, 1997 which after due examination will be submitted to the Standing Linkage Committee (Long-term) for appropriate decision.

[English]

#### **CBI cases Against Bank Officials**

3315. SHRIMATI MEIRA KUMAR: Will the Minister of FINANCE be pleased to state:

(a) how many cases for investigation by CBI against senior officers of the nationalised banks were referred to the RBI for advice during the period from January, 1991 to January, 1997;

(b) the number of cases which RBI opined in favour of investigation; and

(c) the number of cases in which CBI was permitted to investigate such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) to (c) The information is being collected and will be laid on the Table of the House.

#### **LIC Office at Siliguri**

3316. SHRI MEHBOOB ZAHEDI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to open LIC's Divisional Office at Siliguri, Haldia, Maldah, Agartala;

(b) if so, by when; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) and (b) No, Sir.

(c) The Life Insurance Corporation (LIC) has informed that since its branch offices are complete activity centres and are functioning satisfactorily at all the places mentioned it has no proposal to open Divisional Offices at Siliguri, Haldia, Maldah and Agartala.

#### **NABARD Loan to Kerala**

3317. SHRI S. AJAY KUMAR: Will the Minister of FINANCE be pleased to state:

(a) whether the 'NABARD' has stopped Agriculture loan to Kerala co-operative Banks; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) and (b) National Bank for Agriculture and Rural Development (NABARD) has entered into a Memorandum of Understanding (MoU) with the State Government/State Co-operative Bank for revamping the co-operative credit structure on sound lines. The MoU, inter-alia, contains a covenant whereby the Chief Executive Officers of Co-operative institutions could be appointed/replaced only in consultation with NABARD. This has consequently been incorporated as one of the terms and conditions governing sanction/release of refinance by NABARD and it has been stipulated that non-compliance with this requirement will lead to stoppage of refinance.

In so far as Kerala is concerned, the State Government has passed orders for replacing the Chief Executives of both Kerala State Co-operative Bank and Kerala State Co-operative Agricultural and Rural Development Bank without prior consultation with NABARD. NABARD has, therefore, suspended the release of refinance to both the institutions, under all lines of credit, in terms of the relevant covenant governing sanction/release of refinance facility.

#### **Lead Bank Scheme in Assam**

3318. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned 'Non-functioning of LBS a common phenomenon in Assam' appearing in Assam Tribune dated December 3, 1996;

(b) if so, the fact and the details of the issued raised therein; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) to (c) The information is being collected and will be laid on the Table of the House to the extent available.

#### **Loan by NABARD**

3319. SHRI T. GOPAL KRISHNA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are monitoring utilisation of the loan given by NABARD loans for the purpose it was meant;

(b) if so, the details thereof;

(c) whether any request has been received from Government of Andhra Pradesh for fresh loans; and

(d) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) and (b) National Bank for Agriculture and Rural Development (NABARD) extends refinance assistance to commercial

banks, co-operative banks and regional rural banks against their lendings for agriculture and rural development activities. These schemes are monitored by NABARD, inter-alia, by holding mid-term reviews and conducting specific studies.

Further, NABARD sanctions loans to State Government and State-owned Corporations for rural infrastructure projects under the Rural Infrastructure Development Fund (RIDF). Under the terms and conditions of sanctions, the State Governments are required to monitor the Utilisation of such loans. However, NABARD also monitors the implementation of the scheme in association with State Governments.

(c) and (d) NABARD has reported that Andhra Pradesh State Co-operative Bank (APSCB) and Government of Andhra Pradesh requested NABARD to allow additional funds to the co-operative banks functioning in districts affected by cyclone during October-November 1996 to facilitate rabi (1996-97) operations. NABARD has accordingly enhanced the allocations to APSCB for financing seasonal agricultural operations (crop loans) from Rs. 750 crores to Rs. 900 crores, pending completion of conversion formalities by the co-operative banks. NABARD has also earmarked funds from its National Rural Credit (Stabilisation) Fund for grant of conversion facilities to co-operative banks for providing necessary relief to calamity-stricken farmers.

#### Chairman of Nationalised Banks

3320. SHRI GULAM RASOOL KAR: Will the Minister of FINANCE be pleased to state the details such as the names of Chairman, Board of Directors of the nationalised banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): Names of Chairman and Managing Directors (CMDs) of nationalised banks are given below:-

Sl. No.	Name of the Bank	Name of the CMD
1	2	3
1.	Allahabad Bank	Sh. Harbhajan Singh
2.	Andhra Bank	Sh. G. Narayanan
3.	Bank of Baroda	Sh. K. Kannan
4.	Bank of India	Sh. G. Kathuria
5.	Bank of Maharashtra	Sh. S.A. Kamath
6.	Canara Bank	Vacant
7.	Central Bank of India	Sh. S. Doreswamy
8.	Corporation Bank	Vacant
9.	Dena Bank	Sh. Ramesh Mishra
10.	Indian Bank	Sh. S. Rajagopal
11.	Indian Overseas Bank	Sh. K. Subramanian
12.	Oriental Bank of Commerce	Sh. Dalbir Singh

1	2	3
13.	Punjab National Bank	Sh. Rashid Jilani
14.	Punjab & Sind Bank	Sh. S.S. Kohli
15.	Syndicate Bank	Dr. N.K. Thingalaya
16.	Union bank of India	Sh. A.T. Pannir Selvam
17.	UCO Bank	Vacant
18.	United Bank of India	Sh. Biswajit Choudhuri
19.	Vijaya Bank	Sh. K.C. Chowdhary.

#### Board To Deal Bank Frauds

3321. SHRI CHITTA BASU:  
SHRI B.L. SHANKAR:  
SHRI N.J. RATHWA:  
SHRI BANWARILAL PUROHIT:  
SHRI NARAYAN ATHAWALAY:  
SHRI RADHA MOHAN SINGH:

Will the Minister of FINANCE be pleased to state:

- the number of cases which has been referred by CBI to Advisory Board on bank frauds till date;
- the details of such cases and money involved therein;
- how many cases are pending with Board at present;
- the number of requests made by CBI has been cleared by the Board; and
- the present status of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) to (e) Reserve Bank of India (RBI) have reported that as on 11.3.1997 no fraud case has been referred to the Advisory Board on Bank Frauds constituted by RBI on 17.2.1997.

#### JPC on Securities Scam

3322. SHRI B.L. SHANKAR: Will the Minister of FINANCE be pleased to state:

- whether the action has been taken on all the recommendations given by the Joint Parliamentary Committee on securities scam;
- if so, the details thereof;
- if not, the reasons for not taking action so far; and
- the time by which the action is likely to be taken by the Government on the remaining recommendations of JPC?